

गए कदमों की प्रकृति परियोजना दर परियोजना भिन्न है। सरकार द्वारा ऐसी परियोजनाओं को यथा समय शीघ्र पूरा करने के लिए सामान्यतः उठाए गए कदमों में अन्य बातों के साथ-साथ, निम्नलिखित शामिल है :—

- कार्यक्रम कार्यान्वयन विभाग द्वारा मासिक/तिमाही प्रबोधन प्रणाली के माध्यम से परियोजनाओं का गहन प्रबोधन।
- प्रशासनिक मंत्रालयों द्वारा प्रगति की गहन आवधिक समीक्षा तथा परियोजना प्राधिकरणों पर परियोजना शीघ्र पूरा करने के लिए निरंतर दबाव डालना।
- ठेका पैकेजों को शीघ्र खतिम रूप देने, भूमि अधिग्रहण तथा अन्य समस्याओं को सुलझाने के लिए कार्य बल/अधिकार प्राप्त समिति का गठन करना।
- विलम्ब को न्यूनतम करने के लिए राज्य सरकारों, उपस्कर आपूर्तिकर्ताओं, ठेकेदारों, परामर्शदाताओं तथा दूसरे संबंधित अभिकरणों के साथ संबंधित मंत्रालयों एवं परियोजना प्राधिकरणों द्वारा निकट से अनुवर्ती कार्रवाई करना।
- अन्तर मंत्रालयीय समन्वय तथा अन्तः क्रिया।
- वास्तविक परियोजना कार्यान्वयन योजना को तैयार करने पर बल देना।
- विशिष्ट परियोजना पर सचिवों की समिति द्वारा आवधिक समीक्षा करना।

PAPERS LAID ON THE TABLE

(The Deputy Chairman in the Chair)

Report and Accounts (1991-92) of the Super Bazar (The Cooperative Store Ltd.) New Delhi and related papers.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers :—

- (i) Annual Report and Accounts of the Super Bazar (The Cooperative Store Limited), New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the above Cooperative.
- (iii) Statement giving reasons for the delay

in laying the papers mentioned at (i) above.

[Placed in Library. See No. LT. 4161/93].

I. Notifications of the Ministry of Labour (Dte. General of Employment and Training).

II. Employees' State Insurance (Genl.) (First Amendment) Regulation, 1993.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR. (SHRI P. A. SANGMA): I lay on the Table

I. A Copy each (in English and Hindi) of the following Notifications of the Ministry of Labour (Directorate General of Employment and Training) under sub-section (3) of section 37 of the Apprentices Act, 1961 :—

- (i) G.S.R. No. 87(E), dated the 27th February, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.
- (ii) G.S.R. No. 380(E), dated the 20th April, 1993, publishing the Apprenticeship (Second Amendment) Rules, 1993.
- (iii) G.S.R. No. 221, dated the 1st May, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.

[Placed in library See No. LT. 4263/93]

II. A copy (in English and Hindi) of the Employees State Insurance Corporation, New Delhi, Notification No. N-12/13/1/92-P & D, dated the 20th March, 1993, publishing the Employees' State Insurance (General) (First Amendment) Regulations, 1993, under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.

[Placed in Library. See No. LT. 4262/93]

MESSAGES FROM THE LOK SABHA

(I) The Constitution (Eightieth Amendment) Bill, 1993.

(II) The Representation of the People (Amendment) Bill, 1993.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages from the Lok Sabha, signed by the Secretary-General of the Lok Sabha :

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on the 13th August, 1993, has adopted the following motion extending the